

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

Petition No. 108/2007

In the matter of

Petition under Section 79 of the Electricity Act, 2003 read with regulation 35 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2004.

And in the matter of

1. Tata Power Co. Ltd., Mumbai
 2. Viswanath Sugar Ltd., Mumbai
- ... **Petitioners**

Vs

1. Karnataka Power Transmission Corp. Ltd., Bangalore
 2. Hubli Electric Supply Co. Ltd., Hubli
 3. Western Regional Load Despatch Centre, Mumbai
 4. State Load Despatch Centre, Bangalore
- **Respondents**

Petition No. 114/2007

In the matter of

Petition under Section 79 of the Electricity Act, 2003 read with regulation 35 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2004.

And in the matter of

1. Ugar Sugar Works Ltd., Sangli
 2. Tata Power Co. Ltd., Mumbai
- ... **Petitioners**

Vs

1. Karnataka Power Transmission Corp. Ltd., Bangalore
 2. Hubli Electric Supply Co. Ltd., Hubli
 3. Western Regional Load Despatch Centre, Mumbai
 4. State Load Despatch Centre, Bangalore
- **Respondents**

In the matter of

Petition under Section 79 of the Electricity Act, 2003 read with regulation 35 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2004.

And in the matter of

1. Shree Dhoodhaganga Krishna Sahakari Sakkere
Karkhane Niyamit, Chikodi
2. Tata Power Co. Ltd., Mumbai ... **Petitioners**

Vs

1. Karnataka Power Transmission Corp. Ltd., Banglaore
2. Hubli Electric Supply Co. Ltd., Hubli
3. Western Regional Load Despatch Centre, Mumbai
4. State Load Despatch Centre, Bangalore **Respondents**

The following were present:

1. Shri Sunil Agrawal, AGM, TPTCL
2. Shri Sanjay Sen, TPCL, USWL, VSL, & SDKSSKN
3. Prabhuling Navagi, Tata Power Co. Ltd
4. Shri S.S. Sardesai, USWL
5. Shri Mukesh Kumar, Viswanath Sugars Ltd.,
6. Shri M.G. Ramachandra, KPTCL
7. Shri Anand K. Ganesan, KPTCL
8. Shri Hiremath, Director (Law), KPTCL
9. Ms Swapna Seshadri, KPTCL

**ORDER
(DATE OF HEARING: 20.11.2007)**

We have heard Shri Sanjay Sen, Advocate for the petitioner and Shri M.G. Ramachandran, Advocate for the contesting respondents at great length.

2. Shri Sen, learned counsel wants to file its written submissions on the day's proceedings. Let him do so within a period of one week, that is, latest by

27.11.2007 with a copy to the learned counsel for the respondents. Subject to this, order reserved.

3. It has been stated at the hearing that the contesting respondents have granted open access to the petitioners in all the three cases, which expires today, that is, 20.11.2007. We direct that the existing arrangements shall continue till 30.11.2007, by which date the final order is likely to be issued.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 20th November 2007